

(d) Measures taken to promote export of tea include higher cash compensatory support on value added teas, full rebate of excise duty on exports of packet teas exemption of excise duty on tea bags, exemption of customs duty on filter paper used in manufacture of tea bags etc.

Report of the Enquiry Committee on fire in Hotel Siddarath

1686. SHRI DINKARRAO GOVIND-RAO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether enquiry into the death of persons in fire in Hotel Siddarath, Delhi has since been completed;

(b) if so, what are the details of the report and when it was submitted to Government; and

(c) what action has been taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) to (c) The Khanna Commission of Inquiry, which was appointed to inquire into the incident of fire at Hotel Siddhartha Continental, submitted its report on 13th March, 1986. The Report of the Commission alongwith the memorandum of action taken on the various recommendations made by it was laid on the Table of the Rajya Sabha on the 18th November, 1986.

The recommendations of the Commission include modernisation of Delhi Fire Service with new equipment/appliances training organisational control, raising of funds, creating fire safety cell, etc.

The recommendations made by the Commission have been generally accepted and their implementation has been taken up. Delhi Administration has already taken action to fix individual responsibility.

A grant of Rs. 11.83 crores spread over 2 years has been sanctioned for improvement of Delhi Fire Service.

@Previously Unstarred Question 1414, transferred from the 4th May, 1987.

This is to cover the purchase of equipment and appliances and setting up of 5 new fire stations and under-ground water static tanks.

The management of the high-rise buildings which have been found to be deficient in fire safety/protection measures, have been given a directive to make provisions like 6 mtrs. approach water storage, automatic sprinkler system, fire alarm, public address system, exit signs, emergency power supply, fire fighting equipment etc. Under the Delhi Fire Prevention and Fire Safety Act, 1986, recently enacted, penalty of imprisonment and fine can be imposed if the directions of the Chief Fire Officer are not carried out.

Letter of intent for Cooperative Spinning Mill in Orissa

@1686-A. SHRI SUBAS MOHANTY: Will the Minister of TEXTILES be pleased to state:

(a) whether a letter of intent has been issued for establishment of a co-operative spinning mill in 'No-industry district' of Balasore in Orissa; and

(b) if so, what are the reasons for delay in implementation of the project?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) Yes, Sir.

(b) The Orissa Government have stated that the loan application of the mill company has been turned down by the Industrial Development Bank of India on the ground that excess spinning capacity has already been created in the country.

National Safety Council

@@1686-B. SHRI K.G. MAHESHWARAPPA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government gives a grant of only Rs. 600/- lakhs to National Safety Council per year;

@@Previously Unstarred Question 1437, transferred from the 4th May, 1987.

600/- lakhs to National Safety Council per year;

(b) whether it is a fact that the National Safety Council is run by people who have not been specially trained in prevention of accidents; and

(c) what steps Government are taking to improve the functioning of the National Safety Council?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (c) No, Sir. However, the Government gives grant-in-aid to the Council for the purpose of printing and distribution of posters, industrial safety chronicle and technical booklets on safety. During the financial year 1986-87, grants in-aid amounting to Rs. 2.5 lakhs was given to the Council for this purpose.

The National Safety Council is a Registered Society and a Public Trust registered under the Societies Registration Act, 1860 and the Bombay Public Trust Act, 1950 respectively. The main objective of the Council is to generate, develop and sustain a movement of safety awareness. The Council manages its affairs independently through its Board of Governors which, among others, consists of representatives of Central organisations of employers and workers and experts on health and safety.

12 Noon

PAPERS LAID ON THE TABLE

Governors (Allowances and Privileges) Rules, 1987

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, a copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No.343(E) dated the 30th March, 1987,

publishing the Governors (Allowances and privileges) Rules, 1987. [Placed in Library. See No. LT-4396/87]

I. Report and Accounts (1985-86) of the Spices Export Promotion Council, cochin and related papers.

II. Notification of the Ministry of Commerce.

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKAR): Sir, I beg to lay on the Table,

I. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Spices Export Promotion Council, Cochin, for the year 1985-86, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Council.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-4082/87].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, under section 40 of the Spices Board Act, 1986:—

(i) G.S.R. No. 115(E), dated the 26th February, 1987 publishing the Spices Board Rules, 1987.

(ii) G.S.R. No. 116(E), dated the 26th February, 1987, publishing the Cardamom (Licensing and Marketing) Rules, 1987. [Placed in Library. See No. LT-4077/87].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce:—

(i) S.O. No. 122(E), dated the 26th February, 1987 appointing the 26th February, 1987, as the date on which the force. [Placed in Library. See No. LT-force. [Placed in Library. See No. LT-4081-87].